

the import of sugar in 1979-80 and what are the corresponding figures of exports?

SHRI PRANAB MUKHERJEE: In 1979-80, there was no import of sugar. In the recent period, we have imported sugar only sometime in the mid-80s and that will come in the financial year 1980-81. With regard to profit and loss, particularly this year if we could have exported sugar, we could have earned huge amount of money because the international price went up high.

SHRI DINESH GOSWAMI: My question was whether the Government had to incur a substantial loss for a number of years to get a foothold in the international sugar market and keeping that in view, whether the Government has decided to retract from this policy because of shortage here.

SHRI PRANAB MUKHERJEE: I will not speak of policy matter but from mid-60s instead of making losses, we started earning profits. But I am not going to make a research as to at what point of time we incurred a loss and at what point of time we started making profit but from mid-60s we started earning profit instead of loss. In regard to the export policy, we will have to take a decision. Certain international commitment is there; we cannot come out of that but at the same time we will have to see to what extent we can meet our domestic requirement and what remains surplus with us. Keeping all these factors into account, we have to take a decision. It will be too premature to make any forecast here.

MR. CHAIRMAN: Question Hour is over.

SHRI ARVIND GANESH KULKARNI: Sir, I am on a point of order. Please give me one minute.

MR. CHAIRMAN: The Minister has to go. Mr. Maganbhai Barot has to make a statement correcting a reply.

SHRI M. KALYANASUNDARAM: Sir, allow me to make a statement for a minute.

MR. CHAIRMAN: He has to go. First let him make a statement.

WRITTEN ANSWERS TO QUESTIONS

Export of silver

*401. SHRI NAND KISHORE
BHATT: DR. (SHRIMATI)
NAJMA HEPTULLA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to resume the export of silver;

(b) if so, what are the details in this regard; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

(c) To conserve stocks for the present.

Taxes paid by M/s. Weston Electro-niks (Pvt.) Ltd.

*405. SHRI Ng. TOMPOK SINGH: Will the Minister of FINANCE be pleased to state:

(a) what is the total amount paid to Government as Income Tax and Excise Duty by M/s. Weston Electro-niks (Private) Limited, New Delhi and its sister concerns during the last three years, year-wise; and

(b) whether it is a fact that M/s. Weston Electronics (Private) Limited and its sister concerns have not been paying their taxes to Government regularly; if so, what is the total amount outstanding against all the

concerns of the said company during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) The total amounts of Income-tax and Central Excise duty paid to Government by M/s. Weston Electro, niks (Private) Limited, New Delhi, during the last three years, year-wise, are furnished below:

Year	Amount of Income-tax paid (in lakhs of rupees)	Amount of Central Excise duty paid (in lakhs of rupees)
1977-78	29.83	90.33
1978-79	8.93	130.88
1979-80	2.13	141.94

M/s. Weston Electronics (Private) Limited is neither a share-holder in any company nor a partner in any firm.

(b) M/s. Weston Electronics (Private) Limited have been paying their income-tax to Government regularly. No demand of Income-tax was outstanding against the company as on 31-3-80.

The total outstanding demands of Central Excise duty against M/s. Weston Electronics (Private) Limited, New Delhi pertaining to the last three years are to the tune of Rs. 53.08 lakhs. These demands are on account of duty worked out on the amount of service charges collected by M/s. Weston Electronics (Private) Limited over and above the assessable value in respect of television sets.

मध्य प्रदेश तथा उड़ीसा में आयकर विभाग द्वारा सम्पत्तियों का कुर्क किया जाना

* 406. श्री प्यारे लाल खंडेलवाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान आयकर विभाग द्वारा मध्य प्रदेश तथा उड़ीसा में सम्पत्ति कुर्क करने के लिए चलाए गए प्रकरणों की संख्या और उक्त प्रकरणों में से उन प्रकरणों की संख्या कितनी-कितनी है जो अब भी लम्बित हैं तथा उन प्रकरणों की संख्या कितनी है जिनमें कुर्की के आदेश जारी किए गए हैं ;

(ख) इसी अवधि के दौरान कुर्की के लिए आदेश जारी किए जाने के बाद अपील में लम्बित प्रकरणों की संख्या कितनी है और उन प्रकरणों की संख्या कितनी है जिनमें आयकर विभाग ने सम्पत्ति जब्त कर ली है ; और

(ग) प्रत्येक प्रकरण में आयकर विभाग द्वारा जब्त की गई सम्पत्ति का मूल्य कितना-कितना है तथा प्रत्येक प्रकरण में सम्पत्ति के स्वामी का नाम और पता क्या है ?

Attachment of properties in Madhya Pradesh and Orissa by Income-tax Department

*406. SHRI PYARELAL KHANDELWAL: Will the Minister of FINANCE be pleased to state:

(a) the number of cases initiated by the Income-tax Department for attaching property in Madhya Pradesh and Orissa during the last three years alongwith the number of cases out of the said cases which are still pending as well as those in which orders for attachment have been issued;

[] English translation.